

COURT - I**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)****IA Nos. 621 & 622 of 2016 in
DFR No.3355 of 2016****Dated: 10th January, 2017****Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member****In the matter of :****M/s Sathavahana Ispat Ltd.****...Appellant(s)****Vs.****Karnataka Electricity Regulatory Commission & Ors.****...Respondent(s)****Counsel for Appellant(s) : Mr. Anantha Narayan M.G.****Counsel for the Respondent(s) : Ms. Pratiksha Mishra for R.2, 4 & 5****ORDER**

Counsel for Respondent Nos. 2, 4 & 5 states that copies of appeal memo and other applications are not served on her. Learned counsel for the Appellant shall serve copies of appeal memo and other applications on counsel for Respondent Nos.2, 4 & 5.

List the matter on **23.01.2017.**

**(I. J. Kapoor)
Technical Member**

ts/sh

**(Justice Ranjana P. Desai)
Chairperson**